

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

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Commercial Complex (BOA)
 Indiranagar
 Bangalore - 560 038

Dated :

13 JAN 1989

CONTEMPT
 PETITION (CIVIL) APPLICATION NO.
 IN APPLICATION NO. 917/87(F)
 W.P. NO.

73

/88

Applicant(s)

Shri S.M. Pattanaik

To

Respondent(s)

V/s The Chief Secretary, Govt. of Karnataka,
 Bangalore & another

1. Shri S.M. Pattanaik, IAS
 Chairman & Managing Director
 The Mysore Sugar Co., Ltd.,
 MYSUGAR Building
 Jayachamarajendra Wadeyar Road
 Bangalore - 560 002

2. Shri B.R. Hegde
 Advocate
 247, 1st Stage
 Indiranagar
 Bangalore - 560 038

3. The Chief Secretary
 Govt. of Karnataka
 Vidhana Soudha
 Bangalore - 560 001

4. Shri A.B. Datar
 Chief Secretary
 Govt. of Karnataka
 Vidhana Soudha
 Bangalore - 560 001

5. Shri S.M. Babu
 State Govt. Advocate
 C/o Advocate General's Office (KAT Unit)
 BOA Commercial Complex
 Indiranagar
 Bangalore - 560 038

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/INTERIM ORDER
 passed by this Tribunal in the above said application(s) on 6-1-89.

Encl : As above

K. M. Khan
 DEPUTY REGISTRAR
 (JUDICIAL)

QC

In the Central Administrative
Tribunal Bangalore Bench,
Bangalore

ORDER SHEET

C.P.(Civil) Application No..... 73 of 198 8

Applicant

S.M. Pattanaik

Advocate for Applicant

B.R. Hegde

Respondent

v/s The Chief Secretary, Govt. of Karnataka,
Bangalore & anr

Advocate for Respondent

S.M. Babu

Date	Office Notes	Orders of Tribunal
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KSP/PS : 6.1.89

ORDER

In this petition, the petitioner wants us to punish the respondents in application No.917/87 for failure to comply with the directions issued by one of us (Hon'ble Shri P.Srinivasan) sitting as a Single Member Bench disposing of this application.

Notices were issued to the respondents.

When the matter came up for hearing, Shri S.M.Babu, learned counsel for the respondents, informs us that our order has been duly complied with.

Shri N.Umapathi for Shri B.R. Hegde for the petitioner does not dispute.

In view of the above, we hereby drop the contempt of court proceedings leaving the parties to bear their own cost.

Sd/-

VICE CHAIRMAN 'S/-'

Sd/-

MEMBER (A)

Ramachandra Rao
DEPUTY REGISTRAR (JD)
(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE